

**IN THE SUPREME COURT OF INDIA
CRIMINAL APPELLATE JURISDICTION**

PETITION FOR SPECIAL LEAVE TO APPEAL (CRL.) NO. 9819 OF 2014

WITH

CRIMINAL MISCELLANEOUS PETITION NOS. 24305 & 24306 OF 2014

(Applications for exemption from filing official translation and exemption from filing certified copy of the Impugned Order)

Sultan Khan

...Petitioner

VERSUS

State of Uttar Pradesh

...Respondent

OFFICE REPORT

It is submitted that an application for exemption from surrendering (Criminal Misc. Petition No. 16020 of 2014) in the matter above mentioned was listed before the Hon'ble Judge in Chambers on 27th October, 2014 when His Lordship was pleased to pass the following order:

"As a last chance, four more weeks' time is granted to file proof of surrender failing which the petition shall stand dismissed without further reference to this Court.

Crl.M.P. is disposed of accordingly."

It is further submitted that Counsel for the Petitioner has on 22nd November, 2014 filed proof of surrender which is in vernacular language alongwith translated version of the same. (Copy enclosed).

The matter above-mentioned is listed before the Hon'ble Court with this office report.

DATED this the 16th day of December, 2014.

sd/-

ASSISTANT REGISTRAR

COPY TO:

Mr. Sanjay Kumar Tyagi, Advocate
23, Lawyer's Chambers, S.C.I., N.D.